Shoji Kaisha Ltd., who are the sap-pliers of the Plant. The machine will be opened by the Japanese Engineers for investigation and suitable remedial action will be taken on their advice to prevent such vibrations occurring in future.]

SEIZURE OF GOLD PROM INDIAN COASTAL LINER IN BOMBAY

149. SHRI P. L. KUREEL URF TALIB: Will the Minister of FINANCE be pleased to state:

(a) whether it i_s a fact that about four thousand tolas of gold was seized by the Customs Authorities from an Indian coastal liner in Bombay on or about 22nd June, 1964;

(b) whether the gold consignment has so far been claimed by any one; and

(c) whether the passengers who dis embarked from the liner came from Pakistan?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHAHI) : (a) The Bombay Customs Authorities seized '570 tolas (41,637 grams), of contraband gold 'from S.S. 'Sabarmati' on the 22nd July, 1964.

(b) No, Sir.

(c) The vessel cam_e from Karachi with passengers.

OFFICERS OF INCOME-TAX AND CENTRAL EXCISE DEPARTMENT IN ASSAM CHICLE

150. SHRI BAHARUL ISLAM: Will the Minister of FINANCE be pleased to state:

(a) the total number of gazetted and non-gazetted officers of the (i) In come-tax Department and (ii) Central Excise Department in the Assam Circle:

(b) what percentage of them, if any, has been provided with accommodation; and

(c) whether such officers are also provided with accommodation in other Circles?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI) ; (a) to (c) The information is being collected.

EXTENSION OF FAMILY PENSION SCHEME. 1964

151. SHRI T. V. ANANDAN: Will the Minister of FINANCE be pleased to state whether Government propose to extend the Family Pension Scheme, 1964 to those persons who retired be fore 1st January, 1964 and had opted for old pensionary benefits?

THE MINISTER OF FINANCE, (SHRI T. T. KRISHNAMACHARI): No, Sir.

FAMILY PLANNING PROGRAMME

152. SHRI P. L. KUREEL *URF* TALIB: Will the Minister of HEALTH be pleased to state:

(a) whether Government propose to legalize abortion or liberalize the abortion laws as a measure of family planning;

(b) whether there is any new scheme or programme which is pro posed to be introduced to accelerate the pace of family planning; and

(c) if so, whether Government have consulted the State Governments in their new programme for family planning?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR) (a) A Committee of the Central Family Planning Board has been asked to study the question in all its aspects.

(b) The Family Planning Programme has been re-organised and the State Governments have been requested to implement the reorganised programme expeditiously, using all methods of Family Planning.

(c) The reorganised programme has been recommended by the Central Family Planning Board of which Health Ministers of State Government are members.

FAMILY PLANNING IN INDIA

153. SHRIMATI SHAKUNTALA PARANJPYE: Will the Minister of HEALTH be pleased to state:

(a) the amounts of grants sanctioned to each of the States of Kerala,

West Bengal, Uttar Pradesh. Madras and Maharashtra, for family planning;

517

(b) the figures of sterilizations (male and female) performed in the above States since 1956;

(c) what steps Government propose to take to ensure that the progress of the sterilization programme is uniform in all the States;

(d) the number of cases in each of these States where compensation was paid for loss of working days to those persons who had undergone sterilization; and

(e) whether Government propose to give a fixed amount of compensation per sterilization case in all the States?

THE MINISTER OF HEALTH (DR. SUSHILA. NAYAH) : (a) According to the approved pattern of Central assistance, the grants to the States are released through ways and means advances to be adjusted at the end of the financial year. The amounts allocated for the year 1964-65 to these States are as under: —

Name of the State		Budget allocation for 1964-65			
		TRs. in lakhs)			
Kerala West Bengal . Uttar Pradesh. Madras. Maharashtra .	• • •	15-26 15-4s 49-68 15-91 26-26			

(b) A statement containing the information is enclosed.

(c) The Family Planning Programme has been re-organised providing for strengthening of the State Family Planning Bureau and establishment of District Family Planning Bureau with a Mobile Sterilization Unit.

to Questions

(d) Governments of Kerala, Madras and Maharashtra give compensation for loss of wages. The number of sterilization cases in each of the States is given in the statement mentioned in (b) above. The number of cases actually given the compensation is not available. The rate of compensation is as follows: —

- (i) *Kerala.*—A benefit allowance of Rs. 15 to males and Rs. 20 to females.
- (ii) Madras.—A compensatory allowance of Rs. 30 is paid to a father and mother having minimum of three children for undergoing sterilization operation.
- (iii) Maharashtra.—A compensatory allowance of Rs. 10 is paid to the persons undergoing sterilization operation.

(e) Government propose to provide for payment to cover costs of attend ing camps-cum-centres for sterilisa tion, including transport and loss of wages for self employed persons.

STATEMENT

Number of Sterilisation Operations conducted since 1956 to March, 1964

State								Male	Female	Total	
Kerala .		÷	- . .	ş	сé,	1	142	30,408	15,592	46,000	
West Bengal,	÷	5					•	10,016	10,601	20,617	
Uttar Pradesh		5	*					12,952	21,762	34,714	
Madras .		÷	: :					1,02,742	18,383	1,21,125	
Maharashtra .			æ		с ь :		÷.,	1,03,987	45,230	1,49,217	
2.4	- 5	These	are c	onsid	ered u	under	-estim	ates.			